CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 45/MP/2024

Subject	:	Petition under Regulation 35(3)(c) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, for approval and recovery of expenditure on capital spares consumed during the period from 1.4.2019 to 31.3.2024.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL)
Respondents	:	Ajmer Vidyut Vitran Nigam Limited & Ors.
Date of Hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Shubham Arya, Advocate, PGCIL Shri S Vallinayagam, Advocate, TNPDCL Shri Rajiv Naik, Advocate, MSEDCL Shri Anup Jain, Advocate, MSEDCL Shri Shahswat Dubey, Advocate, MSEDCL Shri Mohit K. Mudgal, Advocate, BRPL and BYPL Shri Sachin Dubey, Advocate, BRPL and BYPL Shri Divyanshu Singh, Advocate, BRPL and BYPL

Record of Proceedings

At the outset, learned counsel for the Respondent, TNPDCL, sought a further two weeks to file its note of arguments on the issues arising in the matter and, accordingly, sought an adjournment. The learned counsel for the Petitioner did not oppose the request.

2. Considering the request made by the learned counsel appearing for the Respondent, TNPDCL, the Commission granted TNPDCL two weeks' time to file its note of arguments, with a copy to the Petitioner.

3. The Petition will be listed for hearing on **7.1.2027.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)